

**Deaths in Police Custody in Delhi**

1434. SHRIMATI VEENA VERMA:  
SHRI KAPIL VERMA:  
DR. RUDRA PRATAP  
SINGH:

Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Starred Question No. 128 given in the Rajya Sabha on the 4th September, 1991 and state the reasons for the increase in the number of deaths in Police custody in Delhi, if any?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): No specific reasons for the increase in deaths in Police custody have been ascertained.

**Attack on Minister of Commerce**

1435. SHRI SOM PAL:  
SHRIMATI MIRA DAS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Union Commerce Minister, Shri Chidambaram, was attacked by the demonstrators in Tamil Nadu to protest against the Centre's approach to Cauvery waters issue;

(b) if so, what are the details of the events of the protest, who organised it; whether MLAs of any Party were involved in protest demonstration and whether the demonstration was violent and what were the casualties; and

(c) whether the Government of Tamil Nadu was requested to stop such violent demonstrations against Central Ministers and if so, the response of the Tamil Nadu Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-

TARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) As per information furnished by the Government of Tamil Nadu, black flag demonstrations were staged against Shri P. Chidambaram, Minister of State for Commerce, when he visited Tamil Nadu on the 16th and 17th August, 1991. Demonstrators broke through the barricade and the ensuing violence resulted in damage to 16 vehicles in the convoy and injuries to 44 persons including 13 Policemen in one incident and 77 persons including 14 Police personnel in the other near Karaikudi. A total of 61 persons were arrested.

The State Government have not reported involvement of MLAs in the demonstration.

There are standing instructions according to which State Governments are required to provide adequate security and make proper law and order arrangements to the Union Ministers while visiting States. These are reiterated from time to time.

**Expenditure on Parliamentary Work**

1436. DR. YELAMANCHILI SIVAJI: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) the expenditure being incurred by the Central Government on an oral and a written answer respectively; and

(b) the expenditure being incurred by Government on a sitting of Parliament (both Houses) per hour?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): (a) and (b) There are at present no standing arrangements for compilation of the expenditure incurred by the Central Government on an oral and written answer and on a sitting of Parliament. The total expenditure incurred by the Central

Government comprises not only the expenditure of the two Secretariats and various Ministries involved in various items of Parliamentary work but also of several Public Sector Undertakings involved in this work. In view of these inherent limitations, it is not practicable to compile the requisite information in a meaningful manner.

**Progress made by SIT in Rajiv Gandhi Assassination Case**

1437. SHRI S. S. AHLUWALIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the SIT, investigating into the LTTE involvement in the assassination of the former Prime Minister Rajiv Gandhi, has unearthed huge deposits of arms and ammunitions, including its manufacturing facilities, of the Sri Lankan terrorists in Tamil Nadu;

(b) whether it is also a fact that the SIT has traced out many Indians who are suspected to have provided active assistance to the LTTE in perpetrating violence and other unlawful activities on Indian soil;

(c) if so, the number of suspects who have so far been detained and booked under TADA and other Acts separately; and

(d) whether it is a fact that the investigators had also conducted raid in the premises of a Member of Parliament in this connection and detected unauthorised deposit of gold bars and foreign currencies from there?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (d) Information is being collected and will be laid on Table of the House.

**Progress made by SIT in Rajiv Gandhi Murder Case**

1438. SHRI A. G. KULKARNI:  
SHRI VISHWAS RAO  
RAMRAO PATIL:  
DR. BAPU KALDATE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the progress so far made by the SIT in its investigation into Rajiv Gandhi murder case and whether any further evidences to fix the culprits has been achieved; and

(b) whether there is any evidence apart from involvement of terrorists, trained by Pakistan, of any other country being responsible in planning the murder?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) SIT has so far examined 400 witnesses, conducted searches at 52 places and seized about a thousand documents. 16 accused persons including nine Sri Lankans have been arrested; of them, one committed suicide following his escape from custody. Two main accused Sivarağan and Subha were also traced to their hideout in Bangalore and during the operation to arrest them, they committed suicide. Investigation is in progress.

(b) These matters are still under investigation and revealing of details at this stage may not be in the interest of the case.

**Compensation for Deaths in Police Custody**

1439. SHRI S. S. AHLUWALIA: Will the Minister of HOME AFFAIRS be pleased to refer to the answer to the Starred Question 128 given in the Rajya Sabha on the 4th September, 1991 and state: